

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

IA 6/2006 in CIVIL APPEAL NO. 6894 OF 1997

SYNDICATE BANK

Appellant (s)

VERSUS

CHANNAVEERAPPA BELERI & ORS

Respondent(s)

(With appln.for clarification/modification of court's order and office report)

Date: 08/09/2006 This Appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.H. KAPADIA

HON'BLE MR. JUSTICE R.V. RAVEENDRAN

For Appellant(s) Mr. Rajiv Nanda,Adv.

For Respondent(s)/

Applicant Mr. S.V. Deshpande,Adv.

Mr. Pramit Saxena, Adv.

Ms. Anuradha Rustagi, Adv.

Mr. Vinesh C. Solshe, Adv.

Mr. C.G. Solshe ,Adv

UPON hearing counsel the Court made the following

O R D E R

The learned counsel for the applicant says that the matter is settled outside the Court. He seeks permission to withdraw the application. Permission granted. The application stands disposed of accordingly.

[Usha Bhardwaj]

Court Master

[Madhu Saxena]

Court Master